

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Decision: 7.4.2017

Appeal No. E/1541/2012 - (DB) with E/CO/3180/2012

(Arising out of Order-in-Original No. 42/COMMR/CEX/IND/2012 dated 9.3.2012 passed by the Commissioner of Central Excise, Indore)

M/s Metalman Industries Ltd.

Appellant

Vs.

CCE, Indore

Respondent

Appearance

None

- for the appellant

Shri H.C. Saini, D.R.

- for the respondent

**CORAM: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. Ashok K. Arya, Member (Technical)**

Final Order No. 52839/2017

Per Justice Dr. Satish Chandra:

Shri H.C. Saini, Ld. DR appeared for the respondent-Revenue. Neither anybody appeared on behalf of the appellant-assessee nor any adjournment application is filed. It shows that appellant-assessee is not interested to pursue the appeal.

2. It may be mentioned as per maxim, VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. The appeal is dismissed for default. Cross-objections are also disposed of.

(Dictated & pronounced in open Court)

(Ashok K. Arya)
Member (Technical)

(Justice Dr. Satish Chandra)
President

